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## Smuggling of Gold into India

- \*1328. SHRI R. V. BADE: Will the Minister of FINANCE be pleased to state:
- (a) whether gold worth Rs. 100 crores is smuggled into India from foreign countries every year; and
- (b) the steps Government have taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Since it is not possible to make an exact estimate of the value of gold that is smuggled into India every year it is not possible to accept the figure indicated by the Hon. Member as correct. However, the value of gold seized as a result of anti-smuggling measures during the last 5 years was as indicated below:

Year	Value in Rs. Lakhs
	(at international monetary
	rate)
1966	195
1967	410
1968	333
1969	530
1970	<del>4</del> 28

(b) The Government have taken various administrative, legislative and economic measures to combat smuggling. Some of the important measures taken by the Government are as under: Systematic collection and follow-up information, keeping a watchful eye on the suspected smugglers, rummaging of suspected vessels or aircraft, and checking of vulnerable sectors along the coast and the land frontiers. Some senior officers of the rank of Collectors of Customs, Additional Collectors of Customs and Assistant Collector of Customs have been posted in vulnerable areas to look after anti-smuggling work exclusively. Customs Act, 1962 has been amended making additional provisions to take special measures for the purpose of checking illegal import and export of certain commodities and facilitating their detention. The position is kept under constant review.

## ladustrial Loans Advanced by Nationalised Banks

\*1332. SHRI D. K. PANDA: Will the

Minister of FINANCE be pleased to state:

- (a) the total amount disbursed as industrial loan by the Nationalised Banks in 1970-71;
- (b) the percentage of such loans which were below Rs. 1 lakh; and
- (c) what percentage has gone to industrial houses belonging to Birlas?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). It is not possible to furnish data in the manner asked for by the Hon'ble Member as most of the accounts of the borrowers would be running accounts sanctioned in the form of cash credits and overdrafts and the quantum of amount disbursed will not be available.

## Construction of Cochin Bypass

- \*1336. SHRI M. M. JOSEPH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether the Kerala Government had sent some land acquisition estimates to the Centre for sanction in regard to the construction of Cochin bypass and for the development of National Highways in the State; and
- (b) whether the estimates have been sanctioned and if so, the amount sanctioned for each scheme?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANS-PORT (SHRI RAJ BAHADUR): (a) 40 estimates aggregating Rs. 445.24 lakhs for acquisition of land for improvement of National Highways in Kerala State were received from the State Government. Estimates for acquisition of land for Cochin bypass on the approved alignment are awaited from them.

(b) 28 estimates totalling Rs. 273.05 lakhs for acquisition of land have been sanctioned and the remaining 12 estimates aggregating Rs. 172.19 lakhs are under scrutiny.

## Amendments to Companies Act, 1956

- \*1338. SHRI BHOGENDRA JHA: Will the Minister of COMPANY AFFAIRS be pleased to stated:
  - (a) whether Government have under consi-

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